

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/RP/2022

in

Petition 426/GT/2020

Coram:

**Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 13th February, 2023

In the matter of

Review of Commission's order dated 8.4.2022 in Petition No. 426/GT/2020 with regard to approval of tariff of the Rihand Super Thermal Power Station-II (1000 MW) for the period from 1.4.2019 to 31.3.2024.

And

In the matter of

NTPC Limited,
NTPC Bhawan
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road
New Delhi-110003

.....Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14, Ashok Marg
Lucknow-226 001.
2. Rajasthan Urja Vikas Nigam Limited
(On behalf of Rajasthan Discoms)
Vidyut Bhawan, Janpath,
Jaipur-302 005
3. Tata Power Delhi Distribution Limited
Grid Substation, Hudson Road
Kingsway Camp,
New Delhi-110009



4. BSES Rajdhani Power Limited
BSES Bhawan, Nehru Place
New Delhi-110019
5. BSES Yamuna Power Limited
Shakti Kiran Building, Karkardooma
Delhi-110092
6. Haryana Power Purchase Centre
Shakti Bhawan, Sector-VI,
Panchkula-134109
7. Punjab State Power Corporation Limited
The Mall, Patiala-147 001
8. Himachal Pradesh State Electricity Board Limited,
Kumar Housing Complex Building-II, Vidyut Bhawan,
Shimla-171 004
9. Power Development Department
Govt. of J&K, Civil Secretariat
Srinagar
10. Electricity Department of Chandigarh
Union Territory of Chandigarh
Additional Office Building, Sector-9 D
Chandigarh
11. Uttarakhand Power Corporation Limited
Urja Bhavan, Kanwali Road
Dehradun-248 001.

.....Respondents

Parties Present:

Shri A.S. Pandey, NTPC
Shri Harshit Sharma, NTPC

ORDER

Petition No. 426/GT/2020 was filed by the Review Petitioner, for approval of tariff of the Rihand Super Thermal Power Station-II (1000 MW) for the period 2014-19 and the Commission vide its order dated 8.4.2022 (in short 'the impugned order') disposed of the same in terms of the Central Electricity Regulatory Commission (Terms and



Conditions of Tariff) Regulations, 2014 (hereinafter referred to as '2014 Tariff Regulations'). Aggrieved by the said impugned order, the Review Petitioner has sought review on the ground of error apparent on the face of the order, raising the following issues:

- a) *Non-grossing up of the ROE at weighted average rate of interest;*
- b) *Considering GCV and landed cost heavy fuel oil (HFO) instead of Light Diesel Oil (LDO); and*
- c) *Considering incorrect value of working capital and annual fixed charges.*

Hearing dated 24.1.2023

2. The Review Petition was heard on 'admission' on 24.1.2023. During the hearing, the representative of the Review Petitioner made detailed oral submissions, in support of its prayer for review of the impugned order, on the aforesaid grounds.

3. Accordingly, the Commission, directed as under:

- (a) Admit, issue notice.
- (b) The Review Petitioner shall serve the copy of the Review Petition, along with this order, to the Respondents by **20.2.2023**. The Respondents shall file their replies on or before **13.3.2023**, after serving the copy to the Review Petitioner, who may, file its rejoinder, if any, by **23.3.2023**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted.

4. The Review Petition shall be listed for hearing on **25.4.2023**.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I. S. Jha)
Member

